

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 6655/2022

(Arising out of impugned final judgment and order dated 06-10-2021 in FAFO No. 1418/2021 passed by the High Court Of Judicature At Allahabad)

THE NEW INDIA INSURANCE CO. LTD.

Petitioner(s)

VERSUS

SANJU & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.54269/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.54271/2022-EXEMPTION FROM FILING O.T.)

Date : 21-04-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. Rohit K. Sinha, Adv.
Mr. T. Mahipal, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Subject to the petitioner depositing 50 % of the amount before the MACT, in terms of the order passed by the High Court dated 06.10.2021, within six weeks from today, notice be issued and there will be stay of recovery of further balance amount.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(RENU KAPOOR)
BRANCH OFFICER